

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 288/03

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg. 1..... to.....
2. Judgment/Order dtd. 7.2.04..... Pg. 2..... to..... *Separate order
held reason*
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 288/03..... Pg. to..... 28
5. E.P/M.P..... Pg. to.....
6. R.A/C.P..... Pg. to.....
7. W.S..... Pg. to.....
8. Rejoinder..... Pg. to.....
9. Reply..... Pg. to.....
10. Any other Papers..... Pg. to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 288/103

Misc Petition No: /

Contempt Petition No: /

Review Application No: /

Name of the Appellant(s): Smti. M. Chakrabarty.

Name of the Respondent(s): Deb Roy.

Advocate for the Appellant: - Mr. ADIL AHMED.

Advocate for the Respondent: - C.G.S.C.

Notes of the Registry	date	Order of the Tribunal
his application is in form but not in time Conciliation Petition is filed / Not filed C.F or Rs. 50/- deposited vide IPO/PD No. TJC 387321 dated 14/12/03	19.12.2003	Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents.
		Issue notice to show cause as to why the application shall not be admitted. Returnable by 30.1.2004.
		Meanwhile, the applicant may not be transferred out from her present place till the returnable date.
Issue notice to the Respondents as per court's order dated 19/12/03.		List on 30.1.2004 for admission.

Notice and order dt. 19/12/03
Sent to D/S for issuing
to respondent No- 1 to 3.

Ref No- 2424 to 2425

dt- 22-12-03

SC Prasad
Member (A)

17.2.2004 present: The Hon'ble Shri K.V. Prahladan, Member (A).

25.2.04

Copy of the order
has been sent to the
Officer for ensuring
the same to the one
to be forwarded to
the parties.

EE

25/2

Mr.A.Ahmed, learned counsel for
the applicant, submits that the appli-
cant has got the relief and is allowed
to continue her services at PPC (NE),
Doordarshan, Guwahati until further
order and hence he wants to withdraw
the case.

The O.A., therefore, stands dis-
missed of as withdrawn.

KV Prahladan
Member

bb

संघीय न्यायिक बोर्ड
Central Administrative Tribunal

18/12/2003

गूहाती न्यायिक
Gauhati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. OF 2003.

B E T W E E N

Smti. Mamumoni Chakraborty

-Applicant

-Versus-

The Union of India &

Others -Respondents .

LIST OF DATES AND SYNOPSIS

Annexure-A Photocopy of Order No. 2(4)/93-
S(Prog.)/138 dated 12th October
1993.

Annexure-B Photocopy of Marriage Certificate
of the applicant.

Annexure-C Photocopy of Birth certificate of applicant's son.

Annexure-D&E Photocopies of representations dated 01-09-1997 & 16-07-1998.

Annexure-F Photocopy of Transferred Order DDG (NER)/DD/GUW/8(5)/2001-S/448-450 dated 11th May 2001.

Annexure-G Photocopy of Health Reports of applicant's son.

Annexures-H&I Photocopies of representations dated 28-04-2003 and 25-07-2003.

Annexure-J Photocopy of Office Memorandum No. DDG(NER)/DD/GUW/8(5)/2003-S/346 dated 20th Nov. 2003.

Annexure-K Photocopy of extract Office Memo. Dated 12th June 1997.

This Original application is made for seeking a direction from this Hon'ble Tribunal for considering the case of the applicant for her posting at present place of posting at Guwahati as the applicant's minor son is suffering from Kidney disease. He needs constant medical treatment at Guwahati. Apart from that she is also entitled for benefit of posting at the same place at Guwahati with her husband as per Office Memorandum issued by the Government of India dated 12th June 1997.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. OF 2003.

BETWEEN

Smti. Mamumoni Chakraborty,
Wife of Sri Subhrajit Chakraborty,
Make-up-Assistant,
P.P.C. (N.E.), Doordarshan,
R.G. Baruah Road, Guwahati-24,
Assam.

-Applicant.

-AND-

- 1] The Union of India represented by the Secretary to the Government of India, Ministry of Information and Broadcasting, New Delhi.

M Chakraborty.

filed by
Smt Mamumoni Chakraborty
Applicant
through L.J. (Adv. Aman (A))
before 16

2] The Chief Executive Officer,
Prasar Bharati, Broadcasting
Corporation of India,
Akashvani Bhawan, New Delhi-1.

3] The Deputy Director General (NER),
Prasar Bharati (Broadcasting
Corporation of India),
Doordharshan (Programme Production
Centre), R.G. Baruah Road,
Guwahati - 24, Assam.

-Respondents.

1] DETAILS OF THE APPLICATION

I] PARTICULARS OF THE ORDER AGAINST WHICH
THE APPLICATION IS MADE:

This application is not made against any particular order but has been made against the action of the Respondents for not considering the representation submitted by the applicant for continuation of her service at the present place of posting, i.e., at Guwahati. Hence, the applicant is

praying before this Hon'ble Central Administrative Tribunal for seeking a direction from this Hon'ble Tribunal to direct the Respondents to consider applicant's for her posting at Doordarshan P.P.C. (NE), Guwahati or at Doordharshan Kendra, Guwahati.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE:

Facts of the case in brief are given below:

R Chakraborty.

4. 1] That your humble applicant is a citizen of India and as such she is entitled to all rights and privileges guaranteed under the Constitution of India.

4.2] That your applicant was appointed as Make-up-Assistant at Doordarshan Kendra, Tura, Meghalaya on 12th October 1993 vide Order No. 2(4)/93-S(Prog.)/138.

Annexure-A is the photocopy of Order No. 2(4)/93-S(Prog.)/138 dated 12th October 1993.

4.3] That your applicant begs to state that she married to Sri Subhrajit Chakraborty on 14-12-1998. Her husband Sri Subhrajit Chakraborty is working as Film/Video Editor, Doordarshan Kendra, Guwahati. Out of their wed-lock one son, namely, Shubhrangshu Chakraborty was born on 14th September 1999.

Annexure-B is the photocopy of Marriage Certificate of the applicant.

M Chakraborty

Annexure-C is the photocopy of Birth certificate of applicant's son.

4.4] That your applicant begs to state that she served at Doordarshan Kendra, Tura for about 8(eight) year. During her tenure at Tura she filed representations before the Respondent No. 3 for her posting at Guwahati. The Respondent No. 3 vide Order DDG(NER)/DD/GUW/8(5)/2001-S/448-450 dated 11th May 2001 transferred her to P.P.C. (NE) Doordarshan, Guwahati.

Annexure-D & E are the photocopies of representations dated 01-09-1997 & 16-07-1998.

Annexure-F is the photocopy of Transferred Order DDG(NER)/DD/GUW/8(5)/2001-S/448-450 dated 11th May 2001.

4.5] That your applicant begs to state that her only son, Master Shubhrangshu Chakraborty, who is now aged about 4 (four) years suffering from kidney ailments from March 2003. He is under constant care of Medical Supervision at Guwahati. At any moment he may be required to

M Chakraborty

be admitted in the Hospital for further emergency treatment. He also needs constant care from his parents for his day-to-day activities.

Annexure-G is the photocopy of Health Reports of applicant's son.

4.6] That your applicant begs to state that she had filed representations before the Respondent No. 3 for extension of her tenure at Doordarshan Kendra/P.P.C. (NE), Guwahati on 28-04-2003 and 25-07-2003. In this connection it is worth to mention here that she had worked more than 8(eight) years at Tura Doordarshan Kendra before joining at Guwahati in the year 2001.

Annexures-H & I are the photocopies of representations dated 28-04-2003 and 25-07-2003.

4.7] That your applicant begs to state that her representations were rejected by the Respondent No. 3 vide Office Memorandum No. DDG (NER)/DD/GUW/8(5)/2003-S/346 dated 20th Nov.

2003. In the aforesaid Office Memorandum it has been stated that her service PPC (NE) Doordarshan, Guwahati has been extended upto 31-12-2003. As such, finding no other alternative your applicant is compelled to approach this Hon'ble Tribunal seeking justice in this matter.

Annexure-J is the photocopy of Office Memorandum No. DDG (NER)/DD/GUW/8(5)/2003-S/346 dated 20th Nov. 2003.

4.8] That your applicant begs to state that in the said Office Memorandum dated 20th November 2003 the Respondent No. 3 has stated that due to non-availability of vacant posts the applicant's case could not be considered. But in fact, one Smti. Bhanu Sharma, Make-up-Assistant who is working in the same cadre with the applicant is staying at Guwahati without any interruption or transfer for more than 20 (twenty) years and Smti. Nebadita Manda, Neena Gohain and Papor Das - All are Make-up-Assistant - are enjoying their service at Guwahati for more than 10 years without any interruption or transfer. As such, the

Chakraborty.

applicant can be easily be adjusted at Doordarshan Kendra/PPC (NE), Guwahati by transferring those persons. Moreover, the applicant's case is genuine one and her only son is suffering from kidney disease and the applicant has already served more than 8(eight) years at Hard Station like Tura with sincerity.

4.9] That your applicant begs to state that as per Office Memorandum of the Govt. of India issued by the Ministry of Personnel, Public Grievances and Pensions (Department of Personal Training) vide No. 28034/2/97-Estt.(P) dated 12th June 1997 it has been clearly stated that husband and wife may invariably posted together especially till their children are ten years of age in order to enable them to lead a normal family life and look after the welfare of the children. It may be worth to mention here that the applicant's husband is also working as Film/Video Editor of Doordarshan Kendra, Guwahati. As such, your applicant is also entitled to get the benefit of posting of husband and wife at same station, i.e., at Guwahati.

M. Barakarthy.

Annexure-K is the photocopy of extract
Office Memo. Dated 12th June 1997.

4.10] That your applicant begs to state that your applicant is also legally entitled for stay at Guwahati as per Govt. of India Memorandum regarding husband and wife posting at same station to lead a normal family life. Moreover, your applicant's son who is aged about 4(four) years is seriously ill and he needs constant medical care at Guwahati. But the Respondent authority knowing fully about this fact they did not consider the case of the applicant or did not accommodated her by adjusting with other similarly situated persons who are enjoying permanent stay at Guwahati for more than 10 to 20 years.

4.11] That the applicant begs to state that the action of the respondents are illegal, arbitrary, mala fide and also not sustainable before the eye of law as well as in facts.

4.12] That your applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power

to accommodate their interested persons in their favorable place.

4.13] That your applicant submits that the action of the Respondents is in violation of the fundamental rights guaranteed under the constitution of India and also in violation of principles of natural justice.

4.14] That your applicant submits that the action of the Respondents by which the applicant has been deprived of his legitimate rights is arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicant from his legitimate right.

4.15] That your applicant submits that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That your applicant submits that the Respondents have violated the fundamental rights of the applicant.

4.17] That in view of the facts and circumstances it is a fit case for issuing an interim order by this Hon'ble Tribunal by giving a direction to the Respondents not to disturb the applicant till disposal of this Original Application.

4.18] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, *mala-fide*, arbitrary and without jurisdiction.

5.2] For that, the Respondents have not considered them Office Memorandum of the Government of India regarding transfer, posting of husband and wife at the same station to lead a normal family life.

5.3] For that, the applicant's only son is suffering from Kidney Trouble, he needs constant medical care at Guwahati and the required medical facility is not available at Tura. Hence, non-extension of applicant's posting at Guwahati by the Respondents is illegal, arbitrary, mala fide and also violative of Administrative fair-play.

5.4] For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who are similarly situated should be granted the same benefit.

5.5] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.6] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.7] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any

29

other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relives:

8.1] That the Hon'ble Tribunal may be pleased to direct the Respondents to consider the case of the applicant for posting at Doordarshan Kendra, Guwahati/P.P.C. (NE) Guwahati.

8.2] To pass any other relief or relives to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.3] To pay the cost of the application.

9] INTERIM ORDER PRAYED FOR:

The applicant prays before this Hon'ble Tribunal seeking an interim order directing the Respondents not disturb the applicant from present place of posting at Guwahati till disposal of this Original Application.

10] Application Is Filed Through Advocate.

11] Particulars of I.P.O.:

I.P.O. NO. 116-387321

Date Of Issue 16-12-03

Issued from

Guwahati

Payable at

12] LIST OF ENCLOSURES:

As stated above.

-Verification.

VERIFICATION

I, Smti. Mamumoni Chakraborty, Wife of Sri Subhrajit Chakraborty, Make-up-Assistant, P.P.C. (N.E.), Doordarshan, R.G. Baruah Road, Guwahati-24, Assam do hereby solemnly verify that the statements made in paragraphs No. 4.1, 4.8, 4.10, 4.11 — are true to my knowledge, those made in paragraphs No. 4.2, 4.3, 4.4, 4.5, 4.6, 4.7, 4.9 — are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal I have not suppressed any material facts.

And I sign this verification today on this the 18th day of December, 2003 at Guwahati.

Mamumoni Chakraborty

Declarant

GOVERNMENT OF INDIA
DOORDARSHAN KENDRA::TURA
MEGHALAYA

No.2(4)/93-S(Frog)/138

Dated Tura, the 12th October '93.

ORDER

Kum. Manumani Borah is appointed as Make-up-Assistant at Doordarshan Kendra, Tura in purely temporary capacity in the Pay Scale of Rs. 1400-40-1600-50-2300-EB-60-2600/- with effect from 12.10.93(FN) until further Orders. She will carry an initial Pay of Rs. 1400/- per month plus other allowances as per rules.

She will be on probation for a period of two years with effect from 12.10.93. She has been Medically examined by Joint Director of Health Service, Kamrup, Guwahati-781001.


(S. P. RAO)
SR. ADMINISTRATIVE OFFICER
For STATION DIRECTOR.

To Kum. Manumani Borah,
Make-up-Assistant,
Doordarshan Kendra,
Tura.

Attested
S. P. Adonate

OFFICE OF THE MARRIAGE OFFICER KAMRUP DISTRICT
Guwahati

Marriage Certificate No. 580

Date - 14-12-1978

14/12/78

Marriage Officer
Guwahati

I Shri J. N. Chintay

Marriage

officer, Kamrup hereby certify that on the 14th day at December 1978
Shri Subhranjit Chakraborty son of Sri Nenoranjjan Chakraborty
at Vill. Upper Laban P. S. Shillong
Dist. East Khas Hills (Muz.) and Smti Manuemoni Baruah
D/o Harendra Nath Baruah of Vill. Bhangaghat, Srimatapuri
P. S. Paltanbaria Dist. Kamrup

appeared before me and that each of them in my presence and in the presence of three
witnesses who have signed hereunder made the declaration required by section II and a
Marriage under special Marriage Act, 1954 was solemnised between them in my presence.

Sel. Govt. Clerky
14-12-1978

Marriage Officer

Kamrup, Guwahati

Witnesses—

Bridegroom— Sel. Subhranjit Chakraborty

1. Sel. R. N. Majumder

2. Sel. D. N. Baruah

3. Sel. T. S. Das, Advocate

Bride— Sel. Manuemoni Baruah

J. N. Chintay
Attested
Ansanta

Form No. 9
ৰাজ্য নথি

-19-

0201555
STAN

ক্ষমিক নথি

6755

GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(স্বাস্থ্য সেবা সঞ্চালকালয়)
CERTIFICATE OF BIRTH
(জন্মৰ প্রমাণ পত্ৰ)

ISSUED UNDER SECTION 12 of the Registration of Births and Deaths Act, 1969
ISSUED UNDER SECTION 17

জন্ম জ্ঞান মুদ্রণ পঞ্জীয়ন আইন ১৯৬৯ ব। ১২/১৭. অধিত লিপিবদ্ধ

This is to Certify that the following information has been taken from the original record of birth which is in the register for
Registration of Births of the District of Dharmapuri of the State of Assam.

ইয়াৰ দ্বাৰা প্রমাণিত কৰা হৈ যে নিম্ন লিখিত তথ্য অসম ৰাজ্য-জিলাৰ-খণ্ডৰ/
পৌৰসভাৰ- মৌজাৰ অত্তৰ্গত- পঞ্জীয়ন গোটৰ পঞ্জীৰ মূল অভিলেখৰ পৰা
সংগৃহীত কৰা হৈছে।

Name/নাম : SHUBHRANGSHU CHAKRABORTY

Sex/লিঙ্গ : Male

Date of Birth/জন্ম তাৰিখ : 16th September 1999 (Ninety Nine)

Place of Birth/জন্মস্থান : Medical College Hospital, Dibrugarh Registration No/পঞ্জীয়ন নং : 12302

Name of Father/Mother/পিতৃ/মাতৃৰ নাম : SUBIRRAJIT CHAKRABORTY Permanent Residential Address/পিতৃ/মাতৃৰ স্থায়ী ঠিকনা : DISPUR

Nationality of Father/Mother/পিতৃ/মাতৃৰ জাতি : INDIAN CHUWATTA

Signature of Issuing Authority/কৰা কৰ্ত্তৃপক্ষৰ চৰ্চা
Designation/পদবী : Chief Registrar

Date/তাৰিখ : 22/9/99

Chief Registrar/মুখ্য পঞ্জীয়ক

Attested
Signature

20
ANNEXURE - B

GOVERNMENT OF INDIA
DOORDARSHAN KENDRA :: TURA
(MEGHALAYA)

No- 14(7)/97-S./ ~~268~~ 268

Dated - 01.09.97

The Deputy Director General (NER)
Doordarshan, Programme Production Centre,
R.G. Baruah road
Guwahati- 24.

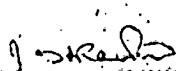
Sub :- Forwarding of Representation

Sir,

A Representation dt 22.8.97 received from Miss Mamumani Borah Make-up Asstt of this kendra, regarding her transfer is forwarded herewith for kind consideration and necessary action.

In case her transfer is materialised, she will be relieved only after getting a substitute.

Yours faithfully,


S (H. RACHID)
Sr. Administrative Officer,
for Station Director.

✓ Copy for information to Miss Mamumani Borah Make-up Asstt
Doordarshan kendra Tura.

Attested
J. H. Adhikari

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
DOORDARSHAN: TURA.

ANNEXURE - E

No-14(7)/98-S/ 21

Dated : 16.07.98.

The Deputy Director General(NER),
Doordarshan,
R.G.Baruah Road,
Guwahati-781 024.

Sub :- Representation for transfer in respect of Kum.
Mamumani Borah, Make-up-Asstt.

Sir,

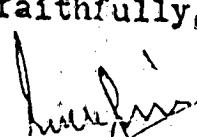
Kind reference is invited to this office letter
of even number dated 23.04.98 wherewith a representation
for transfer in respect of Kum. Mamumani Borah, Make-up-
Asstt. of this kendra was forwarded for consideration
(copy enclosed).

Kum. Borah, Make-up-Asstt. is pressing this office
very hard for her transfer.

It is therefore, once again requested to consider
her case favourably.

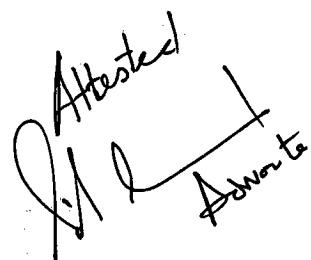
Yours faithfully,

Enclo :- As above.


(CHABIN MEHTA)
STATION DIRECTOR.

Copy To:-

Kum. Mamumani Borah, Make-up-Asstt. for information.


Attested
Advocate

Prasar Bharati
(Broadcasting Corporation of India)
Office of the Deputy Director General(NER)
Doordarshan :: R.G.Baruah Road :: Guwahati-781024

NO.DDG(NER)/DD/GUM/8(5)/2001-S/ 448 - 450

Dated Guwahati, the
11th May, 2001

O R D E R

The Deputy Director General(NER) : Doordarshan, Guwahati has been pleased to transfer Smti. Mamumoni Chakraborty, Make-up Assistant, DDK, Tura to PPC(NE) : Doordarshan, Guwahati in the same capacity alongwith the shifting of the Head Quarters of the post from DDK, Tura to PPC(NE) : DD : Guwahati with immediate effect for a period of 2(two) years in the interest of Public Service. This has reference to SD, DDK, Tura's letter No.14(7)/2001-S dated 23.4.2001.

SC/

(Kabindra Kalita)
Sr. Administrative Officer
for DDG(NER) : Doordarshan

Station Director,
Doordarshan Kendra,
Tura (West Garo Hills)

Copy to:-

1. The Director, PPC(NE) : Doordarshan, Guwahati-24 for kind information.
2. Smt. Mamumoni Chakraborty, Make-up Asstt. DDK, Tura for information.

Mussoin/
11/5/2001

Accepted
fl *Advant*

Recd. by
for DDG(NER) : Doordarshan

Health Care

Diagnostic Centre (P) Ltd.

Bhangaigarh, G. S. Road.

Guwahati - 781 005

Tel : 2451517 (O)

23

21

ANNEXURE - G

PATIENT'S NAME : MAST SHUBHRANGSHU CHAKRAVARTY.

AGE : 3 Y 6 M

REFERRED BY: DR. S. K. DAS, MD.

DATE: 28-03-

EXAMINATION: U/S OF WHOLE ABDOMEN

Liver - Both the lobes of liver are well seen and shows smooth homogenous middle echotexture. Intrahepatic portal and hepatic venous systems are normal. intrahepatic mass lesion is seen. Biliary radicles are not dilated.

Gall bladder is well distended, shows smooth contours. No echoreflective calculus seen in the GB.

CBD is normal.

Pancreas is seen in its entirety, appears normal.

Spleen - Size, shape and echotexture are normal.

Kidney - Tiny calculus (3 mm) is seen in mid calyx of left kidney. Rest of the left kidney is normal. Right kidney is normal in its entirety.

RK = 71 x 29 mm

LK = 68 x 34 mm.

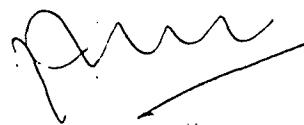
Mesenteric region - Few enlarged nodes seen in mesenteric region, the largest one measures 9 mm (? significance)

Aorta and paraaortic regions are normal. No paraaortic adenopathy is seen.

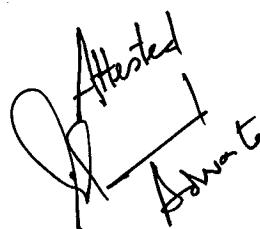
Ureters are not obstructed.

Urinary bladder is normal.

IMPRESSION: TINY LEFT RENAL CALCULUS.



Dr. R. Phukan, MD


Attested
Dr. S. K. Das, MD

To,

- 24 -

The Deputy Director General (North East),
Doordarshan,
R.G. Baruah Road,
GUWAHATI-24

Printed
F.A.L.H.P.Y
contd. 182
ANNEXURE-H
28/4/03
182

(Through Proper Channel)

Sub :- Prayer for posting at DDK/PPC(NE), Guwahati.

Madam,

Most humbly I beg to invite your kind consideration to the following lines.

(i) I joined Doordarshan Tura as Make-up Assistant in October, 1993 and subsequently transferred to PPC(NE), Doordarshan, Guwahati in the same capacity for 2(two) years vide order No. DDG(NER)/DD/GUW/8(5)/2001-S/448-450 dated 11th May, 2001.

(ii) My husband is working at Doordarshan Kendra, Guwahati as Film/Video Editor and I also have a son 3(three) years and 7(seven) months old. So it will be difficult for me to work anywhere outside Guwahati.

May I therefore request you to kindly transfer me permanently to either Doordarshan Kendra, Guwahati or Programme Production Centre (NE), Doordarshan, Guwahati.

For this act of kindness, I shall be ever grateful to you.

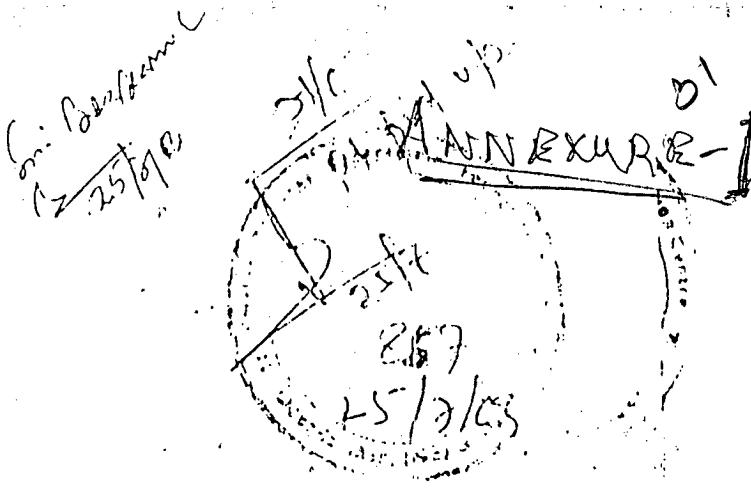
Thanking You,

Dated Guwahati, the
24th April, 03.

Yours faithfully,

Mamumani Chakraborty
(MAMUMANI CHAKRABORTY)
Make-up Assistant.
PPC(NE), Guwahati.

Attested
file
K. D. Baruah



To
The Dy. Director General (NER)
Doordarshan
R.C. Baruah Road
Guwahati-24

From:-
Mamumani Chakraborty
Make-up Assistant
PPC(NE), Doordarshan
Guwahati-24.

Sub: Prayer for posting at DDK/PPC(NE), Guwahati.

Madam,

Most humbly & respectfully, I beg to state that, I was transferred from DDK, Tura vide order No. DDG (NER)/DD/GUW/8(5)/2001-S/448-450 dated 11th May 2001 for two years and subsequently extended for six months from the date of expiry of earlier order.

I joined DDK, Tura in the year 1993 and served as Make-up Assistant till May 2001 for a period of eight and half years.

My husband Sri Subhajit Chakraborty is working as Film/Video Editor, DDK Guwahati. Now we have a son Three(3) years and Ten(10) months old who is presently suffering from kidney ailment and Jaurdice under medical attention at Guwahati. According to the doctors, absence of one of the parents affects psychologically to child and they thus deteriorates its health. In my child's case also, the parents were being separated for almost two years as both of us were posted at different stations.

If I am transferred back to Tura, on completion of extended six months time in the month of November '03 following problems will occur in my family:-

- 1) Normal conjugal life will be disturbed.
- 2) This will hamper in the education, welfare and medical health of my child.
- 3) This will create a psychological stress to my son, as he will miss one of the parents every time.

May I therefore request you to kindly consider the case and transfer me either to DDK, Guwahati or PPC(NE) Doordarshan, Guwahati, keeping in view the guidelines given in Swamy's Complete Manual on establishment and Administration for Central Govt. Offices by Muthuswamy & Brinda (Page No. 709, Chapter -57, Section-VI Personal matters). Looking forward for an early reply from your end.

Thanking you.

Yours faithfully

Dated: 25/2/03.

Mamumani Chakraborty
(MAMUMANI CHAKRABORTY)
Make-up Assistant
PPC(NE), Doordarshan
Guwahati.

Attested
J. S. Sengupta

26 - *20/11/2003*
Prasar Bharati
(Broadcasting Corporation of India).
Office of the Deputy Director General(NER)
Doordarshan :: R.G.Baruah Road :: Guwahati-24

NO.DDG(NER)/DU/GUW/8(5)/2003-S/

346.

Dated Guwahati, the
20th November, 2003

OFFICE MEMORANDUM

Reference Director, PPC(NE), Doordarshan, Guwahati's Letter No. PPC(NER)/GUW/2003-S/3240 dated 08.08.2003 regarding permanent transfer of Smt. Mamumoni Chakraborty, Make-up Assistant, DDK, Tura (at present working at PPC(NE), Doordarshan, Guwahati on temporary transfer) to PPC(NE)/DDK, Guwahati.

1. The request made by Smt. Mamumoni Chakraborty, Make-up Assistant vide her representation dated 25.07.03 has been considered carefully but it is not found possible to accede to her request due to non-availability of vacant post in the grade of Make-up Assistant either at PPC(NE), Doordarshan, Guwahati or at DDK, Guwahati. However, Smt. Chakraborty, Make-up Assistant has been allowed to continue her services at PPC(NE), Doordarshan, Guwahati upto 31.12.2003.
2. Smt. Chakraborty, Make-up Assistant may be informed accordingly.

W.D.U. / 11/12/03
(V.Sekhose)
By. Director General(NER)

Doordarshan : Guwahati

The Deputy Director General,
(Shri S.K.Mohanty, Director: by name),
Programme Production Centre(NE),
Doordarshan,
R.G.Baruah Road,
Guwahati-781024

*Attested
Offl
Advocate*

30-20-
27-
20-
S.NO. 9

ANNEXURE - K.
Annexure
ANNEXURE
F.23

MS. 28034/2/97-Estt. (A)

Government of India

Ministry of Personnel, Public Grievances & Pensions
(Department of Personnel & Training)

New Delhi, the 12th June, 1997.

ANNEXURE F

OFFICE MEMORANDUM

Subject: Posting of husband and wife at the same station.

Copy of

The undersigned is directed to say that on the subject-mentioned above, Government had issued detailed guidelines vide OM No. 28034/7/86-Estt. (A) dated 3.4.86. The Fifth Central Pay Commission has now recommended that not only the existing instructions regarding the need to post husband and wife at the same station need to be reiterated, it has also recommended that the scope of these instructions should be widened to include the provision that where posts at the appropriate level exist in the organisation at the same station, the husband and wife may invariably be posted together in order to enable them to lead a normal family life and look after the welfare of the children, especially till the children are 10 years of age.

2. The Government, after considering the matter, has decided to accept this recommendation of the Fifth Central Pay Commission. Accordingly, it is reiterated that all Ministries / Departments should strictly adhere to the guidelines laid down in OM No.

28034/7/86-Estt. (A) dated 3.4.86 while deciding on the requests for posting of husband and wife at the same station and should ensure that such posting is invariably done, especially till their children are 10 years of age, if posts at the appropriate level exist in the organisation at the same station and if no administrative problems are expected to result as a consequence.

3. It is further clarified that even in cases where only the wife is a government servant, the concession elaborated in para 2 of this O.M. would be admissible to the government servant.

4. These instructions would be applicable only to posts within the same department and would not apply on appointment under the Central Staffing Scheme.

1W

27. Deptt. of Health

Attn'd
J.S. - Annexure

5. A copy of this Department's OM No. 28034/7/86-Estt.(A) dated 3.4.86 is enclosed for ready reference and guidance.

6. Hindi version of the OM is enclosed.

Yours truly,

(Harinder Singh)
Joint Secretary to the Govt. of India
Tel. No. 301 1276

To

(1) All Ministries/ Departments of the Government of India.

(2) Department of Women & Child Development.

(3) The National Commission for Women,
4, Deendayal Upadhyay Marg,
LIC, New Delhi.

Attested
S. G.
A. G.